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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.No.221 of 1999

New Delhi, this 29th day of January, 1999.

HON'BLE MR. K. MUTHUKUMAR, MEMBER(A)
HON'BLE MR. T. N. BHAT, MEMBER(J)

Dharam Singh Rana,
Upper Division Clerk,
In Office of
Assistant Housing Commissioner(Loan),
Vikas Bhawan,
New Delhi. ... Applicant.

By Advocate: Shri B. T. Kaul

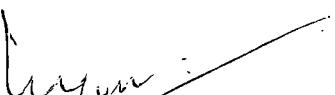
versus

Government of N.C.T. Delhi,
Through
Its Chief Secretary,
5 Sham Nath Marg,
Delhi. ... Respondent.

O R D E R (oral)

HON'BLE MR. K. MUTHUKUMAR, MEMBER(A)

The learned counsel for applicant seeks permission to withdraw this application with liberty to file a fresh application as and when fresh cause of action arises. Giving that liberty to the applicant, this application is dismissed as withdrawn.


(T. N. Bhat)
M(J)


(K. Muthukumar)
M(A)